

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Ins) No. 1208 of 2019**

**IN THE MATTER OF:**

**Akbar Kothawala**

**....Appellant**

**Vs.**

**Megamet Steels Pvt. Ltd & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Kanishk Rana and Mr. Dhruv Gupta,  
Advocates**

**For Respondents: Mr. Gurcharan Singh, Advocate for R-1.**

**ORDER**

**24.01.2020:** Learned Counsel for the Respondents seeks and is accordingly granted extension of time of two days to file Reply failing, which their right to file the same will be closed. Rejoinder, if any, may be filed within three days thereof.

Post this Appeal for final hearing on **03<sup>rd</sup> February, 2020.**

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

[Justice Anant Bijay Singh]  
Member (Judicial)

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